

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 324 OF 2024

In the matter of:

Rajinder

.....Applicant

Versus

State of Haryana &Ors.

.....Respondents

INDEX

Sr No	Particulars	Pages
1.	Short Reply on behalf of State Environment Impact Assessment Authority, Haryana	1-2

Place: Panchkula
Dated:01/07/2024


Pardeep Kumar, IAS, Member Secretary,
State Environment Impact
Assessment Authority, Haryana



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**SHORT REPLY ON BEHALF OF RESPONDENT NO.5 i.e.
STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, HARYANA**

MOST RESPECTFULLY SHOWETH:

1. That present OA has been filed primarily seeking direction not to grant any mining lease till the District Survey Report for the District Mahatwatpur is prepared in terms the Notification dated 15.01.2016 and 25.07.2018 and Sustainable Sand Mining Guidelines.
2. At the outset, it is humbly submitted that no district in name of Mahatwatpur exists in State of Haryana. As such present application is not maintainable in the present form and is liable to be dismissed.
3. That it has been alleged that Respondent No.5, District Mining Office, Mahatwatpur issued the Notice Inviting E-tender proposing the auction Sand Ghats in the District, Mahatwatpur. It is humbly submitted that as per Memo of Parties, Respondent No.5 is answering respondent which has not issued any Notice Inviting E-tender.
4. That answering respondent craves liberty to file additional reply, if need arises, with the permission of this Hon'ble Tribunal.



In the light of the submissions made herein above, the present OA may kindly be dismissed qua the answering respondent.

Place: Panchkula
Dated:01/07/2024


Pardeep Kumar, IAS, Member Secretary,
State Environment Impact
Assessment Authority, Haryana



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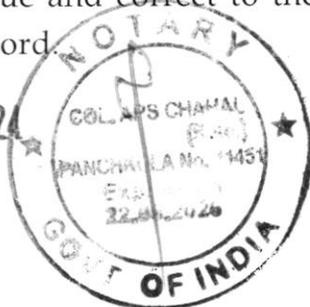
.....Respondents

AFFIDAVIT

I, Pardeep Kumar, IAS, Member Secretary, State Environment Impact Assessment Authority, Haryana do hereby solemnly affirm and state as under:

1. That the deponent in the aforesaid official capacity he is well conversant with the facts of the case and as such competent to swear this affidavit.
2. That I have read the contents of accompanying short reply and state that contents of the same are true and correct to the best of my information derived from the official record.

01 JUL 2024



[Signature]
DEPONENT

VERIFICATION:

Verified at Panchkula on 1st day of July, 2024 that contents of para no. 1 and 2 of this affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.

[Signature]
DEPONENT

ATTESTED
APS CHAHAL NO. 11451
NOTARY, PANCHKULA

01 JUL 2024